

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 27.1.95.

OA 585/94

MADAN J.

... APPLICANT.

v/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. N.K. VERMA, MEMBER (A).

For the Applicant ... SHRI ANIL KHANNA.

For the Respondents ... ---

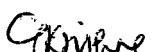
PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Madan J., in this application u/s 19 of the Administrative Tribunals Act, 1985, has sought a direction to the respondent No.4 to allow him to join his duty forthwith in compliance with the order dated 7.9.94. It is also prayed that the respondents be directed to make the payment of wages to the applicant which has become due since 1.7.94.

2. We have heard the learned counsel for the applicant. The applicant's case is that he is serving as a local Safaiwala at Railway Station Kota and he has been in service since 7.7.77. On 18.4.94, he was given a warning from the office of respondent No.5 due to certain irregularities and on the same date the respondent No.4 had issued an order of suspension to him. Thereafter, he represented to the APO(T) and made a request for being taken on duty as no major penalty was under contemplation. The learned counsel for the applicant, instead of pressing this application on merits, intends to make a representation to the concerned authorities in regard to his grievance.

3. In view of these circumstances, we direct the respondents to consider the applicant's representation, if the same is made within 15 days of this order. The respondents shall dispose of the applicant's representation through a speaking order within a period of one month from the date of its receipt. This OA stands disposed of accordingly.

  
( N.K. VERMA )  
MEMBER (A)

  
( GOPAL KRISHNA )  
MEMBER (J)